

SLP(Crl.)No. 3132 OF 2001

ITEM No.26

Court No. 6

SECTION II  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3132/2001

(From the judgement and order dated 24/05/2001 in CRLR 544/93  
of The HIGH COURT OF GAUHATI)

NABIN CHANDRA SAIKIA @ JIBAN BANIA & ANR

Petitioner (s)

VERSUS

STATE OF ASSAM

Respondent (s)

( With Appln(s). for stay and suspension of sentence and impleading  
party )

Date : 12/07/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE BISHESHWAR PRASAD SINGH

For Petitioner (s)

Mr.Hrishikesh Barya,Adv.,  
Mr.Ankur Chawla,Adv.,  
Mrs Manik Karanjawala,Adv.

For Respondent (s)

Mr.V.K. Siddharthan,Adv.for  
M/s.Corporate Law Group

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Learned counsel for the petitioner prays for and is  
granted four weeks time for filing deed of compromise.  
List after four weeks.

.SP1

(Vijay Kumar Sharma)  
Court Master

(Janki Bhatia)  
Court Master